

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, 2
JAIPUR BENCH, JAIPUR.

O.A.NO. 592/93 : Date of order: 12.10.93

R.B,Jain : Applicant.

Mr.Virendra Lodha : Counsel for applicant.

VERSUS

Union of India & Ors. : Respondents.

PER HON'BLE MR. GOPAL KRISHNA, JUDL MEMBER

Applicant R.B.Jain has filed this application under Section 19 of the Administrative Tribunals Act, 1985 (for short the Act), praying that the order dated 6.10.93 at Annexure.A/1, whereby he was transferred from Jaipur to Suratgarh as also the order dated 7.10.93 at Annexure.A/2 whereby he was relieved on the afternoon of 8.10.93 be quashed.

2. I have heard the learned counsel for the applicant and perused the records. At this stage the applicant appeared in person and stated that he has already been granted the relief claimed vide an order passed today . This O.A. is not pressed as having become infructuous. The same is therefore, dismissed.

G.Krishna
(GOPAL KRISHNA)
Member(Judl.)